

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 157(ND)/2017**

**IN THE MATTER OF:**

M/s. CIS Trade Promotion Association

.... Applicant/Petitioner

**Order under Section 271(a)**

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/Petitioner:

For the RD (NR) Delhi : Mr. Manish Raj, company prosecutor

**ORDER**

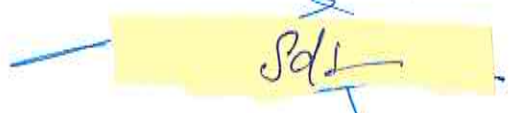
Learned counsel for the petitioner states that in pursuance of order dated 08.01.2018 the clarificatory documents have been submitted to the Regional Director yesterday.

Let the Regional Director file the reply within two weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, by the petitioner be filed within a week thereafter with a copy in advance to the other side.

List for arguments on 08.03.2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**